

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 2
(IB)-510/ND/2020**

Under Section: 9 of IBC.

In the matter of:

Satguru Holidays (India) Pvt. Ltd.	...	Applicant
Vs		
India Sports Flashes Pvt. Ltd.	...	Respondent

Order delivered on 14.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	:	Mr. Piyush Singh, Adv., Mr. Aditya Parolia, Adv., Mr. Sourav Sharma, Adv., Ms. Aditi Sinha, Adv., Ms. Kashish Sareen, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 24.02.2020.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

